

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C)-PIL No.13403 of 2015

Bipin Bihari Pradhan

....

Petitioner

Mr. B.K.Ragada, Advocate,
Mr. G.Mishra, Sr. Advocate(Amicus Curiae),
Mrs. Pami Rath, Advocate(Amicus Curiae),
Mr. B.P.Tripathy, Advocate(Amicus Curiae)

-versus-

State of Odisha & Others

....

Opp.Parties

Mr.A.K. Parija, A.G.
Mr. P.K.Muduli, AGA
Mr.B.S.Rayaguru ,CGC for O.P.Nos. 4 & 6
Mr. Pankaj Sinha, Advocate with Ms. S. Soren, Advocate for
the Applicants in IA 6754 of 2022.

**CORAM:
THE CHIEF JUSTICE
JUSTICE R.K.PATTANAIAK**

**ORDER
04.08.2022**

Order No.

30.

1.Mr. Muduli, learned AGA states that affidavit has been filed of the SS&EPD Department enclosing the compliance reports received from 9 districts. He states that the Chairperson of the Technical Committee was taken ill and therefore, the meetings could not be held.

2. At his request, list on 24th September, 2022.

3. The Court requests the Technical Committee to hold at least one meeting before the next date.

4. Copies of the affidavit filed today be provided to Ms. S. Soren, counsel for the applicant in I.A. No. 6754 of 2022. It will be open to Ms. Soren to collect from the Registry on a

pen drive to be provided by her a soft copy of the complete paper book.

(Dr. S. Muralidhar)
Chief Justice

(R.K. Pattanaik)
Judge

kabita

